

IN THE HIGH COURT OF JUDICATURE AT PATNA

Miscellaneous Appeal No.271 of 2019

Commissioner of Central Excise (CCE) Patna now Commissioner, Central
GST and Central Excise, Patna-II

... Respondent... Appellant/s

Versus

Indian Oil Corporation Ltd. Barauni

... Applicant ... Respondent/s

Appearance :

For the Appellant/s : Mr. K.N. Singh, ASG
Mr. Anshuman Singh, Advocate
For the Respondent/s : Mr. S. D. Sanjay, Sr. Advocate
Mr. Mohit Agarwal, Advocate

**CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE S. KUMAR
ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)**

Date : 08-09-2022

Heard learned counsel for the parties.

This miscellaneous appeal is preferred against the final Order No.Fo/76728/2018 passed by the learned Customs, Excise and Service Tax Appellate Tribunal, Eastern Zonal Branch Kolkata in Excise (Ex) Appeal No.100/07 dated 03.10.2018 by which the imposition of penalty on the respondent/appellant was set aside.

The statement, as recorded vide order dated 06.09.2022, stands verified to be correct and, as such, petition stands disposed of.



Interlocutory Application(s), if any, stands disposed
of.

(Sanjay Karol, CJ)

(S. Kumar, J)

Sanjay/-Ranjan

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	
Transmission Date	NA

